

cement revealed that no misappropriation of cement had taken place. It was, however, found that certain omission and delays in the preparation of Chalcans and postings of Material-at-Site Registers had occurred. For these delays and omissions, the staff concerned has been questioned.

MANAGING AGENCIES

273. SHRI M. P. BHARGAVA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the number of Managing Agencies that have ceased to function in the year 1967 ;

(b) the number of Managing Agencies that would cease to function in the year 1968 ; and

(c) the target date for the abolition of Managing Agencies in the country ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) During the period 1st January 1967 to 15th November 1967 a total of 108 managing agencies have ceased to function.

Between 16th November 1967 to 31st December 1967, 14 managing agencies are due to expire.

(b) During the year 1968 a total of 125 managing agencies are due to expire by efflux of time.

(c) Pursuant to the Notification issued under section 324 of the Companies Act, 1956 bearing No. GSR 2023 dated 21st December 1966 and published in the *Gazette of India*, dated 31st December 1966 the managing agency system in companies engaged in the manufacture or production of Cotton Textiles, Cement, Jute Textiles, Paper and Pulp and Sugar shall stand abolished by 2nd April 1970.

No target date has been fixed for the abolition of the Managing Agency System in the country.

COMMITTEE TO REVIEW TARIFF COMMISSION RECOMMENDATIONS

274. SHRI M. P. BHARGAVA : Will the Minister of COMMERCE be pleased to state :

(a) the main features of the recommendations made by the Committee appointed to review the working of the Tariff Commission ;

(b) the reaction of the Government thereon ; and

(c) the steps being taken to effect implementation of the recommendations made by the Tariff Commission for various commodities ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) The recommendations made by the Tariff Commission Review Committee are detailed in the statement laid on the Table of the House. [See Appendix LXII, Annexure No. 23.]

(b) and (c) The recommendations are being examined by the Government in consultation with the various Ministries concerned.

UPGRADATION OF TICKET COLLECTORS

275. SHRI D. THENGARI : Will the Minister of RAILWAYS be pleased to state :

(a) whether upgradation of Ticket Collectors on all Divisions of Northern Railway was given effect from April, 1956 while similar upgradation in Delhi Division was given effect from 4th July, 1961 ; and

(b) if so, the reasons for the discrimination ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No. Upgradation of Ticket Collectors on all Divisions including Delhi Division was implemented with effect from 1st April 1956.

(b) Does not arise.

B. G. LINE FROM JALNA TO BOMBAY

276. SHRIMATI TARA RAMCHANDRA SATHE : Will the Minister of RAILWAYS be pleased to state .

(a) whether it is a fact that a deputation from Maharashtra waited on him requesting to construct a broad gauge line from Jalna to Bombay ; and

(b) whether the State of Hyderabad had handed over 18 crores of rupees to

the Government of India for the construction of Railway in the area ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes.

(b) Presumably the reference is to the Railway Reserve Fund of the ex-Nizam State Railway which was intended to meet expenditure on expansion and development of the Railway and which was taken over at the time of the Federal Financial Integration w.e.f. 1st April 1950. The balance of the Fund so taken over was not Rs. 18 crores, but Rs. 51.92 lakhs only. According to the recommendation of the Indian States Finance Enquiry Committee, funds so transferred to the Centre were to be expended within the State concerned on those objectives for which the fund or reserve was intended. The actual expenditure incurred on construction and survey of Railway lines in the area even up to 1957-58 was Rs. 96.04 lakhs i.e. nearly double the balance of the Railway Reserve Fund taken over.

26. †STRIKE IN HMT, ERNACULAM

277. SHRI RAM SAHAI : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the number of days for which the Hindustan Machine Tools Co. Ltd., Ernakulam remained closed on account of its 2,000 workers going on strike from the 9th September, 1967 and the lockout declared as a result thereof ;

(b) the amount of loss sustained by the company ; and

(c) the date from which it started working again ?

औद्योगिक विकास तथा समवाय कार्य
मंत्री (श्री फखरुद्दीन अली अहमद) :
(क) 44 दिन ।

(ख) उत्पादन में हुई हानि का अनुमान
₹ 60 लाख २० लगाया गया है ।

(ग) 23 अक्टूबर, 1967 ।

†[THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) 44 days.

(b) The loss of production is estimated at Rs. 60 lakhs.

(c) 23rd October, 1967.]

†TRAIN DERAILMENT ON POONA-BANGALORE LINE

278. SHRI RAM SAHAI : Will the Minister of RAILWAYS be pleased to state :

(a) whether a train was derailed at two places on Poona-Bangalore line on or about the 30th October, 1967 ;

(b) if so, what were the reasons for the derailments ; and

(c) what was the loss of life and property as a result of these accidents?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) There were two cases of derailments—one of a light engine and the other of a goods train at two different places on the Miraj-Poona metre gauge section of the South Central Railway on 30th October 1967.

(b) The derailment of the light engine was due to failure of railway staff. The cause of the goods train derailment is under investigation.

(c) There was no loss of life. The total cost of damage to railway property as a result of these two accidents was estimated at approximately Rs. 1,46,000.

†FALL OF RAILWAY PASSENGERS
IN CULVERT

279. SHRI RAM SAHAI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that seven passengers were crushed or killed by falling under a Railway culvert near Nagda on or about the 30th October, 1967 ; and

†Original notice of the question was received in Hindi but it could not be supplied to the Ministry because of unavoidable circumstances.

‡[] English translation.